

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Petition No. 12/(MAH)/2016
CA No.

CORAM:

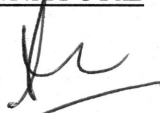
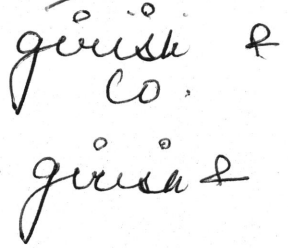
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017

NAME OF THE PARTIES: Mr. Champak Mehta & Ors.
V/s.
M/s. C. Mahendra Exports & Ors.

SECTION OF THE COMPANIES ACT: 241(1), 242(4), 213, 58, 402, 403 & 237
of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Archan Shah i/b Rajani Associates		
2	Hrush Meghani i/b Dene & Girish & Co. a/w Aruna Vidhi and Dhanush M. i/b Dene & Girish & Co.		

ORDER

C.P. No. 12/241,242,213,58,402,403,237/NCLT/MB/2016

At request of the Respondent Counsel, the time for filing reply has been extended for 2 weeks from hereof.

List this matter for final hearing on 21.03.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial).

Sd/-

V. NALLASENAPATHY
Member (Technical).